

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Ins.) No. 88 of 2021**

**IN THE MATTER OF:**

**Reliance Naval and Engineering Ltd.  
Being the Holding Company of E-Complex  
Through Its RP-Mr. Sudip Bhattacharya** **...Appellant.**

**Versus**

**A.P. Securitas Pvt. Ltd.** **...Respondent.**

**Present:**

**For Appellant: Mr. Arpan Behl, Mr. Dhrupad Vaghani,  
Ms. Suchitra V. Advocates.**

**For Respondent: Mr. Yogesh Jagia, Advocate  
Mr. Rajesh Srivastava, Impleadment for IRP.**

**ORDER  
(Virtual Mode)**

**12.04.2021** The Learned Counsel for the Appellant submits that Operational Creditor-A.P. Securitas Pvt. Ltd. has filed Application under Section 9 of IBC against M/s. E Complex Pvt. Ltd. which has been admitted and the present Appeal is against that Order. It is stated that Reliance Naval and Engineering Ltd. is holding hundred percent shares of M/s. E Complex Pvt. Ltd.. It is also stated that Reliance Naval and Engineering Ltd. is itself under CIRP through RP-Mr. Sudip Bhattacharya.

2. Description in the Appeal is creating confusion as it is stated that the RP of E Complex Pvt. Ltd. is Mr. Chandra Prakash Jain. The Appellant should correct the Title Cause in the Memo of Parties where the reference is to “In the matter of”. The words “Being the holding company of E Complex Pvt. Ltd” should be deleted in the Title.

3. Learned Counsel for the Respondent submits that he has not received copy of the Appeal from the Appellant.
4. The Learned Counsel for the Respondent-Operational Creditor-A.P. Securitas Pv.t Ltd. may be served with copy of Appeal by e-mail. The Appellant to array Corporate Debtor M/s. E Complex Pvt. Ltd. as Respondent No. 2, through IRP/RP.
5. Notice be served on the said IRP/RP by Speed-Post. Requisites along with process fee be filed, if not filed, by 13.04.2021. If the Appellant provides the e-mail address of the Respondent to be added, let notice also be served through e-mail.
6. Respondents to file Reply-Affidavits within two weeks. Rejoinder, if any, may be filed within a week, thereafter.
7. List the Appeal 'For Admission (After Notice)' Hearing on **18<sup>th</sup> May, 2021**.

**[Justice A.I.S. Cheema]**  
**Member (Judicial)**

**[Dr. Alok Srivastava]**  
**Member (Technical)**

Basant B./md.